

State Vs Suraj alias Patela
FIR No: 03/2019
under Section 392/394/397/34/75 IPC
PS: DCRS

04.07.2020

Present: Ld. Addl. PP for State
Sh. Prem Chand, Ld. Counsel for accused/applicant.

Heard. File perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant was arrested on 26.03.2019 and he is in J/c since then. Accused/applicant is having absolutely clean antecedents and keeping in view the Pandemic of COVID-19, accused/applicant be released on bail. It is further submitted that accused/applicant has been falsely implicated in this case and conclusion of trial is likely to take time.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that complainant/victim had correctly identified the accused/applicant in judicial TIP proceedings. Examination in chief of PW-1 was recorded in court on 23.11.2019. Even in court, complainant/victim correctly identified the

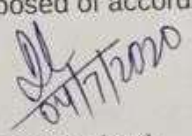
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accused/applicant. As per prosecution case, accused/applicant was armed with a knife while committing the robbery in question and he had even used the same and had inflicted knife blows on the neck, forehead etc of complainant/victim. As per record, accused/applicant is a previous convict also in 2-3 cases and is liable to enhance punishment as per Section 75 IPC and this fact has been mentioned in the charge itself.

As per report received from concerned Jail Supdt, conduct of accused/applicant in jail is not good and punishment dated 16.09.2019 was imposed upon him.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.07.2020

State Vs Vineet Malhotra
FIR No: 150/2020
under Section 182/407/34 IPC
PS: Roop Nagar

04.07.2020

Present: Ld. Addl. PP for State.
IO/ASI Rajeev Kumar in person.
Sh. Mahesh Patel i.e. Ld. Counsel for complainant/victim
along with Mr. Keshav Goel i.e. complainant/victim.
Sh. Sachin Aggarwal, Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 27.06.2020 and he is in custody since then. It is further submitted that matter has been compromised/settled between parties and the amount in question has already been recovered. It is further submitted that accused/applicant is having absolutely clean antecedents and was never involved in any other case. It is further submitted that accused/applicant is a young boy and is having roots in the society.

Ld. Counsel for complainant/victim as well as complainant/victim have stated that matter has been compromised/settled between the parties and they have no objection if accused/applicant is granted bail. It is further submitted that the amount in question has been recovered and they will be filing an

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application in the court of concerned MM for release of the same.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

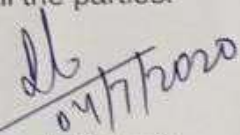
I have duly considered the rival submissions. I have perused the record carefully.

The amount in question has already been recovered and the matter has been compromised/settled between parties. Accused/applicant was arrested on 27.06.2020 and he is in custody since then. Investigation of the case has already been completed and accused/applicant is no more required for investigation purposes.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti to all the parties.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.07.2020

State Vs Shivam Tandon
FIR No: 150/2020
under Section
PS: Roop Nagar

04.07.2020

Present: Ld. Addl. PP for State.
IO/ASI Rajeev Kumar in person.
Sh. Mahesh Patel i.e. Ld. Counsel for complainant/victim
along with Mr. Keshav Goel i.e. complainant/victim.
Sh. Sachin Aggarwal, Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 27.06.2020 and he is in custody since then. It is further submitted that matter has been compromised/settled between parties and the amount in question has already been recovered. It is further submitted that accused/applicant is having absolutely clean antecedents and was never involved in any other case. It is further submitted that accused/applicant is a young boy and is having roots in the society.

Ld. Counsel for complainant/victim as well as complainant/victim have stated that matter has been compromised/settled between the parties and they have no objection if accused/applicant is granted bail. It is further submitted that the amount in question has been recovered and they will be filing an

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application in the court of concerned MM for release of the same.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.


I have duly considered the rival submissions. I have perused the record carefully.

The amount in question has already been recovered and the matter has been compromised/settled between parties. Accused/applicant was arrested on 27.06.2020 and he is in custody since then. Investigation of the case has already been completed and accused/applicant is no more required for investigation purposes.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti to all the parties.


04/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.07.2020

State Vs Pankaj alias Krishna alias Lamba
FIR No: 06/2019
under Section 395/397/412/34 IPC
PS: Subzi Mandi Railway Station

04.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Heard. File perused.

Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 11.04.2019 and he is in custody since then. It is further submitted that all remaining co-accused persons have already been granted bail by this court in this case. It is further submitted that accused/applicant has been falsely implicated in this case and nothing has been recovered from his possession/instance.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that one accused namely Salauddin was granted bail by Hon'ble High Court vide order dated 17.10.2019. Accused Mohan Lal was granted bail by this court vide order dated 12.03.2020. Accused Mohd. Saddam was also granted bail by this court vide order dated 15.01.2020. Perusal of record further shows that complainant/victims failed to turn up for judicial TIP

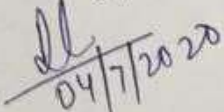
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of accused persons inspite of several opportunities for the same. In the present case, charge is yet to be framed and hence, conclusion of trial is likely to take time.

Keeping in view of the totality of facts and circumstances, accused/applicant i.e. Pankaj @ Krishna @ Lambu is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of this court.

Application stands disposed of accordingly.


04/7/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.07.2020

State Vs Urmila & Ors.
FIR No: 34/2019
under Section 302/404/201/411/120-B IPC
PS: DBG Road

04.07.2020

Present: Ld. Addl. PP for State.
Sh. Gagan Bhatnagar-Ld. Counsel for accused/applicant
(through V/C).

Report has been received from concerned Jail Supdt regarding conduct of accused/applicant in jail. As per report, conduct of accused/applicant in jail is good.

No report has been received from IO.

However, judicial file/TCR has been placed before me by Ahlmad of this court. Hence, the requirement of report from IO is dispensed with.

Arguments on present application filed on behalf of accused/applicant i.e. Urmila for grant of regular bail/interim bail heard. File perused.

Ld. Counsel for accused/applicant submits that accused/applicant is aged about 56 years and was arrested on 25.01.2019 and she is in custody since then i.e. for the last about 1 ½ years. Accused/applicant is having absolutely clean antecedents and she was never involved in any other case nor she is a previous convict. Accused/applicant has been falsely implicated in this case and she had not committed the offence in question. The investigation

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of the case is already complete, charge-sheet has been filed and even charge has been framed. It is further submitted that only four witnesses out of 26 witnesses cited in the list of witness have been examined in this case till date and conclusion of trial is likely to take time. It is further submitted that the present case is entirely based upon circumstantial evidence and there is no eye witness to the incident/offence in question. Ld. Counsel for accused/applicant has also drawn my attention towards statement of mother of deceased recorded under Section 161 CrPC by IO and has argued that mother of deceased has not stated anything inculpatory qua accused/applicant and even no suspicion was raised towards accused/applicant. Family of accused/applicant was having very cordial relations with family of deceased and family of accused/applicant had no motive for commission of offence in question. Ld. Counsel further argued that no diary pertaining to money transactions between the parties has been recovered in this case and whole prosecution case in this regard is highly doubtful. Ld. Counsel has specifically pointed out towards the disclosure statement of co-accused namely Sumit and stated that the said disclosure statement is totally contradictory to recovery memo/site plan pertaining to recovery. It is further submitted that in case this court is not inclined to grant regular bail to accused/applicant then accused/applicant be granted interim bail for period of 30 days so that accused/applicant is able to get herself treated for her ailments as mentioned in Para 11 of present

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bail application.

Ld. Counsel for accused/applicant has relied upon following judgments:-

1. Rakesh Kumar Vs State; Bail Application No. 1777/2009 dated 16.02.2010 Delhi High Court
2. Subhash @ Nati Vs State Govt of NCT of Delhi; Bail Application No. 431/2010 dated 09.04.2019 Delhi High Court
3. Jitender @ Bagula Vs The State of Madhya Pradesh; M.Cr.C. No. 15050/2020 dated 25.06.2020 Madhya Pradesh High Court
4. Jahar Singh Vs State of Madhya Pradesh; Cr. A. No. 2914/2020 dated 22.06.2020 Madhya Pradesh High Court
5. Jameer @ Saddam S/o Iqbal Kaladagi Vs State of Karnataka; Criminal Petition No. 100086/2018 dated 23.03.2018 Karnataka High Court
6. Lakshmidewi Amma Vs State of Karnataka; Criminal Petition No. 5358/2016 dated 04.08.2016 Karnataka High Court
7. Dinesh Kumar Vs State of Govt of NCT of Delhi; Crl. M. C. No. 4364 and Crl. M. A. 9375/2016 dated 24.08.2016 Delhi High Court
8. Ramesh Kharwad S/o Sh. Jagan Vs State of Rajasthan; S.B. Criminal Miscellaneous Bail Application No. 4359/2020 dated 19.05.2020 Rajasthan High Court
9. Jagdeep Singh @ Vickky Vs State of NCT of Delhi; Bail Application No. 2629/2007 dated 12.09.2008 Delhi High Court

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On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution version, family of accused/applicant had taken a sum of Rs. 14 lakhs from deceased on loan on a very high rate of interest and had also handed over papers of their flat to deceased as security etc. It is further alleged that deceased used to pressurize the family of accused/applicant to return the said money. However, the family of accused/applicant could not return the said money. It is further alleged that accused/applicant along with her two sons i.e. Sumit and Shubham (CCL) and their friend namely Hemant hatched a criminal conspiracy to eliminate Rekha (deceased) and in furtherance of said conspiracy committed murder of Rekha on 24.01.2019. It is further alleged that the accused/applicant had also taken out two golden ear tops and silver payal from the body of deceased, which deceased was wearing at that time. After committing the offence in question, dead body of deceased was thrown in a gali. As per prosecution case, one golden ear top and silver payal has been recovered from the possession/at the instance of present accused/applicant i.e. Urmila.


Allegations against accused/applicant are of very serious nature. The statement of mother of deceased as well as other material witnesses/public witnesses is yet to be recorded in court. The offence

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in question was committed in a preplanned manner. One golden ear top and silver payal has been recovered from the possession of/at the instance of present accused/applicant. No document/material has been filed on record to show that accused/applicant is suffering from any serious ailment. The case of accused/applicant is not covered under any guidelines/minutes of meeting of High Powered Committee. The trial of case is at very initial stages. The facts and circumstances of present case are very different from facts and circumstances of aforesaid cases upon which reliance has been placed by Ld. Counsel for accused/applicant and hence they have no applicability to present case.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of regular/interim bail. The same is hereby dismissed and disposed of accordingly.



04/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/04.07.2020